

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE**

**BENCH AT CHENNAI**

**O.A.No.26 OF 2021**

**IN THE MATTER OF :**

Tribunal on its own motion-SUO MOTU Based on the News item in The New Indian Express, Chennai Edition, Dated 23.01.2021, "Biomedical waste dumped near Chennai's Thiruneermalai Lake not removed even after a week".

...Applicant

**Versus**

1. The Chief Secretary to Govt. of Tamil Nadu, Govt Secretariat, Fort St. George Chennai, Tamil Nadu 600 009.
2. The Secretary to Govt. of Tamil Nadu, Department of Environment, Govt. Secretariat, Fort St. George, Chennai, Tamil Nadu- 600 009.
3. The Principal Secretary to Govt. of Tamil Nadu, Health and Family Welfare Department, Govt. Secretariat, Fort St. George, Chennai, Tamil Nadu- 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu, Municipal Administration and Water Supply Department, Govt. Secretariat, Fort St. George, Chennai, Tamil Nadu- 600 009.
5. The Chairman, Tamil Nadu Pollution Control Board, No. 76, Anna Salai, Guindy, Chennai, Tamil Nadu 600- 032.
6. The District Collector, Chengalpet District, Collector Office, GST Road, Chengalpattu 603 001.

  
COMMISSIONER

Tamparam City Municipal Corporation

7. Pallavaram Municipality,  
By its Municipal Commissioner,  
New Colony, Chrompet,  
Chennai 600 044.
  8. Thiruneermalai Town Panchayat,  
Rep. by its Executive Officer,  
No. 6A, Main Road, Thiruneermalai,  
Chennai 600 044.
  9. The Commissioner  
Tambaram City Municipal Corporation  
Tambaram  
Chennai - 45
- ... Respondents.

**REPORT FILED BY THE 9<sup>TH</sup> RESPONDENT**

I, Dr. M. Elangovan, Son of Manikkam, aged about 51 years working as Commissioner, Tambaram City Municipal Corporation, Tambaram, Chennai - 600 045, do hereby solemnly affirm and sincerely state as follows :

I am, The Commissioner of the Tambaram City Municipal Corporation, the nineth respondent herein and well conversant with the facts of the case from the connected files and I am submitting this present report for the consideration of this Hon'ble Tribunal.

1. **ORDERS OF THE HON'BLE TRIBUNAL**

It is respectfully submitted that the Hon'ble National green Tribunal, (SZ) Chennai in its order dated 17.12.2021 in the matter of O.A. No. 26 of 2021 impleaded the Tambaram City Municipal Corporation represented by its Commissioner as additional 9th respondent and to issue notice to the newly added 9th respondent along with the copy of the newspaper report, reports already filed and the earlier order passed for our information and for filing our subsequent action taken report in this regard. The matter was adjourned to 27.01.2022, 14.02.2022,

  
COMMISSIONER  
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24.03.2022, 31.03.2022, 11.05.2022 subsequently adjourned and last posted on 08.08.2022.

- The Hon'ble National green Tribunal, (SZ) in its order dated 08.08.2022 directed the Pollution Control Board to find out the designated Health Care Facilities (HCFs) which are diverted to other facilities, the designated district to each of the centre, the transportation of BMW, the mode in which they carry them and the persons who operate the centers whether manually or mechanically etc. are all the details sought from the Pollution Control Board. And also to give a comprehensive status report on the movement of the biomedical waste right from collecting from the centre till disposal should be filed in detail.
- The Hon'ble National green Tribunal also ordered that the report should also specifically state that in case of failure in one centre, namely, due to power outage or out of order of incinerators, how the BMW will be managed. The report also should specifically mention the clear distance from the centers as the capacity is 90 tons and the average waste generated as per the report is only 35 tons and ensure the optimum use of the centers.

## 2. COMPLIANCE OF THE DIRECTION

- It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, the following steps were taken by the Tambaram City Municipal Corporation and the same is submitted for the consideration of this Hon'ble Tribunal.
- The Thiruneermalai Town Panchayat is upgraded and merged with Tambaram City Municipal Corporation and the said area is under the jurisdiction of Tambaram City Municipal Corporation.
  - i) With regard to implementation of Solid Waste Management Rules 2016 on the basis of the directions given by the Hon'ble Principal Bench of Green Tribunal in O.A. No.606 of 2016 it is submitted that totally there are 11808 households are there in the said area in New Ward Nos. 29,30, & 31 of Tambaram City Municipal Corporation and as of now the generated waste

  
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from the households are collected by the primary collection with 9 nos of LCV's, 5 Nos of Bov's, 6 Nos of Tricycles and 5 Nos of Tractors in the said area. Totally around 17 metric tonnes of wastes is been collected daily through 97 cleanliness workers.

- ii) It is submitted that Tambaram City Municipal Corporation having 27 Micro Compositing Centres in total and specifically at Thiruneermalai there is one Compositing Centre. The wet waste collected in the said area is processed for production of manure.
- iii) It is submitted that the said Dry waste is transferred to Kannadapalayam Transfer Station located and from there the same was sent to the Cement Factories for their uses. The recyclable and reusable wastes were sold to the sellers. The Corporation has appointed 49 Number of Animators and 7 Supervisors to issue the Pamphlets and to create awareness among the Public for proper Source Segregation and Collection of Solid waste as per SWM rules 2016. The Tambaram City Municipal Corporation has initiated proper steps and to conduct meetings with the Apartment Associations and with the Gated Community Associations and meetings with Apartment Association is being conducted for proper Source Segregation of Solid Waste.
- iv) It is humbly submitted that The Corporation also Installed CCTV cameras at the service road of highway so as to identify the offenders and to ensure that the bio medical wastes are not dumped at the said area.

It is therefore submitted that the grievances expressed in the above news item that is the basis of the present SUO-MOTU case have been addressed and the steps set out above have been implemented and they are being carried out earnestly to ensure that the Solid waste is collected without any lapses and the same is being properly processed and disposed.

  
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It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and finally dispose the Application No.26 of 2021 and thus render justice.

**VERIFICATION**

I, Dr. M. Elangovan, Commissioner, Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 26<sup>th</sup> day of August, 2022.

  
9<sup>th</sup> RESPONDENT.  
COMMISSIONER  
Tambaram City Municipal Corporation

Before me

  
S. RAM SENTHIL KUMAR  
ADVOCATE, E. No.2522/06  
# D5, 31/15, 1st Main Road,  
Gandhi Nagar, Adyar,  
Chennai - 600 020



GPS Map Camera



**Chennai, Tamil Nadu, India**  
No:17, Vaithiyakaran Street, Service Rd, Tirunelveli, Chennai,  
Tamil Nadu 600044, India  
Lat 12.958816°  
Long 80.119653°  
26/08/22 03:06 PM



GPS Map Camera



**Chennai, Tamil Nadu, India**

Periya Eri, X449+8XW, Lake Thiruneermalai, Tambaram West,  
Tiruneermalai, Chennai, Tamil Nadu 600044, India

Lat 12.955342°

Long 80.118859°

26/08/22 03:08 PM

**BEFORE THE NATIONAL  
GREEN TRIBUNAL (SZ)  
BENCH AT CHENNAI**

**O. A. No. 26 of 2021 (SZ)**

**REPORT FILED BY 9<sup>th</sup> RESPONDENTS**  
**DATED:25.08.2022**

**M/S.P.SRINIVAS (828/1994)  
N.K. PONRAJ (2263/2009)  
R.PURUSHOTHAMAN (263/2011)**

**COUNSEL FOR 9<sup>th</sup> RESPONDENT.**

**Cell No. 94862 04469**